



106212

THE HIGH COURT OF KERALA

KOCHI - 682 031
DATED - 23.11.2017

PROCEEDINGS

Judicial Department - Establishment - Inter-district transfer of Clerk - Sanctioned - Orders issued.

- Read:-
1. Letter No. A1 - 4433/2017 dated 29.06.2017 of the District Judge, Kalpetta
 2. High Court O.M of even no. dated 13/07/2017
 3. Letter No. A1 -5690/17 dated 16/08/2017 of the Chief Judicial Magistrate, Manjeri.
 4. Application dated 08/08/2017 of Sri.Pratheesh K.O Clerk, Judicial First Class Magistrate's Court, Malappuram
 5. G.O.(Ms) No. 04/61/PD dated 02.01.1961.
 6. G.O.(P) 12/96/P&ARD dt. 16/03/1996.

ORDER NO. C7 - 59746/2017

As per the letter read as 1st paper above, the District Judge, Kalpetta reported one vacancy of Clerk, to be filled up by the High Court through inter-district/departmental transfer.

On consideration of the applications received in pursuance of the High Court O.M read as 2nd above, the High Court has decided to grant inter-district transfer to Sri. Pratheesh K.O. Clerk, Judicial First Class Magistrate's Court, Malappuram. He has expressed willingness to be ranked as junior to the juniormost Clerk in the Civil Judicial Wing of Kalpetta.

Accordingly, Sri Pratheesh K.O Clerk, Judicial First Class Magistrate's Court, Malappuram is transferred and allotted to the Civil Judicial Wing of Kalpetta subject to the terms and conditions laid down in the Government Orders read as 5th and 6th paper above, and other rules governing inter-district transfer of Government Employees.

The joining time of the transferee will be governed by Rule 136, Part I KSRs.

The District Judge, Kalpetta shall issue necessary posting orders to the transferee.

(By Order)

K. Babu

Registrar (Subordinate Judiciary)

To

The District Judge, Kalpetta

The Chief Judicial Magistrate, Manjeri

The person concerned. (Through the Chief Judicial Magistrate, Manjeri)

The IT Section, High Court (for publishing in the website)

The Administrative Record Section, High Court. (2 Copies)

The file/Stock file.